

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 3174  
(To be answered on the 4<sup>th</sup> August 2016)**

**UPGRADATION OF AIRPORTS IN HARYANA**

**3174. SHRI DEEPENDER SINGH HOODA**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) the status of proposals of Government of Haryana in the year 2012 to upgrade Hisar, Karnal, Pinjore and Narnaul airfields into small domestic airports;
- (b) the details of the feasibility study conducted by the Airports Authority of India (AAI) on the Hisar and Karnal proposals;
- (c) whether Hisar and Karnal airports also figured in the list of locations approved by the Ministry for developing 50 new domestic airports;
- (d) if so, the details thereof; and
- (e) the status of MoU which was recommended to be signed to start development of Hisar and Karnal airports?

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(Shri Jayant Sinha)**

(a): Ministry of Civil Aviation had not received any proposal from Government of Haryana in the year 2012 to upgrade Hisar, Karnal, Pinjore and Narnaul airfields into small domestic airports as per Greenfield Airport Policy, 2008. The airports / airstrips at Hisar, Karnal, Pinjore and Narnaul belong to the State Government of Haryana. The newly approved National Civil Aviation Policy, 2016 provides for promoting Regional Connectivity by way of revival of un-served and under-served airports/airstrips. Revival of such airports is to be "demand-driven", depending on firm demand from the airline operators and where the State Government agrees to provide various concessions envisaged in the Policy.

(b): Pre-feasibility study for development of Hisar and Karnal airport was conducted by Airports Authority of India (AAI) and the report forwarded to State Government in June 2013. Report inter-alia mentioned the following details:-

(i) Development of the Karnal airport is subject to acquisition of 395 acres of land by the State Government alongwith diversion of Sutlej canal, removal of obstructions and diversion of two village roads by the State Govt.

(ii) Development of Hisar airport is subject to provision of 300 acres of additional land by the State Govt. alongwith re-routing/ diversion of Thansu road and removal of obstructions.

(c) to (e): Revival of un-served/under-served airports is "demand-driven", depending on firm commitment from airline operators and where the State Government concerned agrees to provide various concessions envisaged in the policy.